

SUPREME COURT OF INDIA

Re: Appointment of Chief Justice in Madhya Pradesh High Court.

Office of the Chief Justice of the Madhya Pradesh High Court would be falling vacant, very shortly, consequent upon elevation of Mr. Justice Hemant Gupta, Chief Justice of that High Court to Supreme Court in terms of a separate recommendation made by the Collegium, today. Therefore, appointment to that office is required to be made.

Mr. Justice S.K. Seth is the senior-most Judge from Madhya Pradesh High Court and has been functioning in that High Court ever since his elevation. Having regard to all relevant factors, the Collegium is of the considered view Mr. Justice S.K. Seth suitable in all respects for being appointed as Chief Justice of the Madhya Pradesh High Court. The Collegium resolves to recommend accordingly.

While making the above recommendation, the Collegium has also taken into consideration the fact that at present there is only one Chief Justice from Madhya Pradesh High Court.

While making the above recommendation the Collegium has invoked the provision of the Memorandum of Procedure which provides for elevation of a puisne Judge as Chief Justice in his own High Court if he has one year or less to retire and as per record Mr. Justice S.K. Seth is due to retire in June 2019.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(Kurian Joseph), J.

New Delhi,
October 29, 2018.